

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 658 OF 2018 IN APPEAL NO. 150 OF 2017 &
IA NO. 651 OF 2017 & IA NO. 632 OF 2018**

Dated: 29th May, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Shri Rama Shankar Awasthi & Anr. Appellant(s)
Vs.
Uttar Pradesh Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Rhea Luthra
Mr. Ashwani Ramanathan

Counsel for the Respondent(s) : Mr. C. K. Rai for R-1

Ms. Divya Chaturvedi
Mr. Saransh Shah for R-2

Ms. Mandakini Ghosh for R-3

ORDER

IA No. 658 of 2018

(Appln. for early hearing)

We have heard learned counsel for the applicant/appellant. Having heard learned counsel for the appellant and for the reasons stated in the application, list the main appeal for hearing on 05.07.2018 instead of 26.07.2018.

The Application is disposed of.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**